

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 58
CA Nos.99, 107 of 2023 in
CP No.18/BB/2023

IN THE MATTER OF:

Mr. Anirban Dutta Chowdhury ... Petitioner
Vs.
M/s. Travstar Retail Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John, Adv.
For the R2, R3 : Shri Naman G. Joshi, PCS

ORDER

1. Heard the Ld. Counsel for the Petitioner and Ld. PCS for R2 & R3.
2. Pursuant to the common rejoinder filed by Applicants in CA Nos.99 and 107 of 2023 *vide* Diary No.979 dated 13.02.2024, Ld. PCS for R2 and R3 was granted time *vide* Order dated 22.02.2024 to file sur-rejoinder. However, the same is not yet filed. Therefore, further two weeks' time is granted for filing the same, after duly serving the copy on other side. Pursuant to Order dated 22.02.2024, Ld. PCS for R2 and R3 has filed physical copy of objections to main CP *vide* Diary No.1268 dated 26.02.2024. The same is taken on record. Ld. Counsel for the Petitioner is granted further two weeks' time to file the rejoinder to the main CP, after duly serving the copy on other side.
3. List the matter on **25.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)